

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
CP 103/2002 in OA 351/2002. DATE OF ORDER: 19.2.2003

1. Hazari Singh son of Shri Nathu Singh
 2. Ram Swaroop Jat son of Shri Ganga Ram
 3. Bheru Lal Mali son of Shri Panna Lal Mali
 4. Keshav Dev son of Shri Sher Singh
 5. Shyam Lal son of Shri Mangi Lal
 6. Mukesh Chand Jain son of Shri Prem Kumar
 7. Jitendra Kumar son of Shri Nathu Singh
 8. Ashok Kumar Sharma son of Shri Kalu Ram Sharma
 9. Gopal Singh Chauhan son of Shri Bhanwar Lal Chauhan
 10. Deepak Singh son of Shri Devendra Pal Singh
 11. Jordan Francis Robert son of Shri Joel Robert
 12. Kamlesh Kumar Gaur son of Shri Ramesh Chand Gaur
 13. Prabhu Singh Rawat son of Shri Ghasi Singh Rawat
 14. Manik Kumar son of Shri Bishan Lal
 15. Gopal Lal Mali son of Shri Bhalu Mali
 16. Kailash Kant Sharma son of Shri Ganga Nand Sharma
 17. Trivendra Kumar Sharma son of Shri Suresh Chand Sharma
 18. Damodar Morya son of Shri Bagta Ram Moray
- (All the applicants are working as Helper Khallasi in


the office of Dy. Chief Electrical Engineer (Workshop),
Western Railway, Ajmer.)

.... Applicants

VERSUS

1. Shri M.D. Shama, Deputy Chief Electrical Engineer
(Work Shop), North Western Zone, North Western Railway, Ajmer
Division, Railway Power House, Nagra, Ajmer.

.... Respondents



Mr. C.B. Shama, Counsel for the applicants.

Mr. U.D. Shama, Counsel for the respondent.

CORAM:

Hon'ble Mr. Justice G.L. Gupta, Vice Chairman

Hon'ble Mr. H.O. Gupta, Member (Administrative).

ORDER

PER MR. JUSTICE G.L. GUPTA

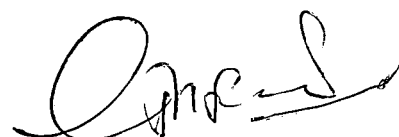
Learned counsel for the respondents states that representation of the applicants has been decided vide order 18.2.2003. A copy of the order has been supplied to the applicants. He further says that reply to the Petition shall be filed in the Registry today.

2. A copy of the order dated 18.2.2003 produced before us shows that the respondents have complied with the order of the Tribunal, ofcourse, with some delay for which the respondents have tendered unconditional apology.

3. In view of this fact, the learned counsel for the applicants does not want to proceed with this Contempt Petition.

4. Consequently this Contempt Petition is dismissed as not pressed. Notice is discharged.

(H.O. GUPTA)
MEMBER (A)



(G.L. GUPTA)
VICE CHAIRMAN